

Name of the State	No. of Centers	District/ Development Block	% of Tribal Population	Name of Procurement Centre
WEST BENGAL	20	West Godavan District	241	Kotaramachandrauram, Buttayagudam, Polvaram, Darbagudu, Doramamidi
		PuruSa	19.23	Balrampur, Bara Ba2ar, BagmunrJ. Kantadih, Urma, Chirudi. Bandwan South
		24 Parganas (South)	01.23	Sunderban Tiger Resorts,
		Bankura	10.34	Simlapal Adivasi, CNGS-Saranga. Tal Dangara, Katiam. Jantipahari, DRMS-Raipur, Devtagora, Ganjagal Ghati,
MADHYA PRADESH	6	Mkjinapur	8.28	Jagram Thana, Bonbukaria, Pirakanta, Saraikendugari
		Shahdof	46.32	Shahdol, Umaria
		Betul	38.36	Betul
		Seoni	36.95	Seoni
		Chhindwara	34.47	Chhindwara
		ManrJa	60.84	Mandla
RAJASTHAN	20	Dindori	60.48	Dindori
		Udaipur	36.79	Devda. Devli, Jhadol. Phalasia. Kherwada. Kotda. Sarada Balicha. Lasadia, Salumbar. Devri
		Banswada	73.47	Kushalgarh. Ghatol, Bichhrwada
		Sirohi	23.39	Pindwada. Sarupganj, Abu Road. Maval
		Chittorgarh	20.28	Pratapgarh. Devgarh

Diversion of funds allocated for Tribal Affairs

2770. SHRIURKHAO GWRA BRAHMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the budgetary allocation for tribal development in the country during the current financial year, State-wise;

(b) whether it is a fact that huge amount of money had been diverted by the State Governments to other sectors from the budget allocated for the Tribal Affairs; and .

(c) if so, the details thereof and the appropriate action taken by Government to stop unscrupulous diversion of funds?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) The Ministry of Tribal Affairs allocates Funds State-wise for tribal development in the country under two schemes *viz.* Grants under Article 275(1) of the Constitution of India and Special Central Assistance to the Tribal Sub- Plan (SC A to TSP). A statement showing the State-wise budgetary allocation made to different States under Article 275(1) of the Constitution of India during the current financial year is attached (*See* below). The allocation under SCA to TSP has not been finalized pending approval of the revised guidelines by the Planning Commission.

(b) and (c) In the Report of the Comptroller and Auditor General of India for the year ended March, 1998, it has, *inter-alia* been brought out that scrutiny of records in selected districts of Andhra Pradesh, Assam, Bihar, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh, Manipur, Rajasthan, Sikkim, Tamil Nadu, Tripura, West Bengal and Daman and Diu revealed that funds aggregating Rs. 85.88 crores, which pertain to Special Central Assistance to Tribal Sub-Plan were diverted to other schemes/activities. These observations are based on a sample check of documents for the period 1992—98 of the Ministry and the implementing departments and agencies of 17 States and one U.T. The matter has since been taken up with the State Governments concerned.

The following efforts are made to ensure proper utilisation of funds by the States/UTs.:

1. Utilisation Certificates are insisted upon as a pre-requisite for the further release of funds;
2. Periodic progress reports regarding the status of implementation of schemes are obtained and reviewed;
3. Central Government Officers visit the States/UTs to ascertain the progress of implementation of schemes/projects;
4. Meetings/conferences are convened with the Secretaries of the States' Tribal Welfare Departments and other officials to ensure timely submission of proposals for the release of funds and to speed up the implementation of schemes;

5. At the State level, agencies like the Tribal Advisory Councils, Project Implementation Committees of the ITDPs at the Block levels and the Panchayat Samitis Monitor timely spending of funds and effective implementation of schemes.

Statement

*Allocation of the States under Article 275(1) of the Constitution during
the year 2002-03*

Sl.No.	State	Allocation for the year 2002-03 (Rs. in lakhs)
1.	Andhra Pradesh	1535
2.	Arunachal Pradesh	200
3.	Assam	1050
4.	Bihar	209
5.	Gujarat	2250
6.	Himachal Pradesh	80
7.	Jammu and Kashmir	318
8.	Karnataka	700
9.	Kerala	118
10.	Madhya Pradesh	3536
11.	Maharashtra	2673
12.	Manipur	230
13.	Meghalaya	555
14.	Mizoram	240
15.	Nagaland	388
16.	Orissa	2570
17.	Rajasthan	2000
18.	Sikkim	33
19.	Tamil Nadu	210
20.	Tripura	313
21.	Uttar Pradesh	27

Sl.No.	State	Allocation for the year 2002-03
22.	West Bengal	1393
23.	Jharkhand	2208
24.	Chhattisgarh	2089
25.	Uttaranchal	78
TOTAL:		25000

An amount of Rs. 30 crore *i.e.* 10% of the outlay has been retained as per the guidelines.

An amount of Rs. 20 crore has been earmarked for completion of the ongoing 84 Model Residential Schools.

ST Status to Pahari speaking people of J and K

2771. MIRZA ABDUL RASHID: Will the Minister of TRIBAL AFFAIRS be pleased to refer to the answer to Unstarred Question 2399 given in Rajya Sabha on 15th April, 2002 and state:

(a) whether it is a fact that additional material asked from the State has been received by his Ministry;

(b) if so, whether the said case has been completely processed; and

(c) by when the long pending demand would be fulfilled?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) No, Sir.

(b) Does not arise.

(c) No specific time schedule can be indicated at this stage as the matter involves consultation with the concerned State Government the Registrar General of India and the National Commission of Scheduled Castes and Scheduled Tribes.

Decline in BPL population

2772. SHRI URKHAOGWRA BRAHMA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the percentage of the population Below Poverty line is on decline in the country;